

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 1394 OF 2003
BEFORE THE REGISTRAR M.K GUPTA

AMARJIT SINGH & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB
(With appln(s) for stay and office report)

Respondent(s)

Date: 07/04/2010 This Appeal was called on for hearing today.

For Appellant(s)

Mr. Bhargava V. Desai, Adv.
Mr. Rahul Gupta, Adv.
Mr. Nikhil Sharma, Adv.

For Respondent(s)

Mr. Kuldip Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

In the present Criminal Appeal there is sole
respondent. The appellants as well as sole respondent are
represented by their advocates. Original records of the High
Court as well as Trial Court have been received. Appellants have
filed additional documents at SLP stage. Learned counsel for the
appellants vide statement dated 26.3.2010 has stated that no more
additional document is to be filed. Appeal is ready for hearing.

(M.K. GUPTA)
Registrar